

MINUTES OF THE MEETING No. 51/11 dated 23.3.2011 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. SRIVASTAVA, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Jasbir Singh, IA, Deptt. of C&PC (Chem.Div.)
2. Shri Saish Kumar, IA, DIPP
3. Shri P.P. Srivastava, Deptt. C&PC (Chem.Div)
4. Shri S.K Aggarwal, DC (MSME)
5. Shri Nand Lal, DIPP
6. Shri A.K. Cashyap, Dy.DGFT
7. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.50/11 for confirmation and confirmed and adopted the same without any change.

Case No M-348 NC No.51/11 Dated 23.3.11	M/ s Grand Organics (P) Ltd, Goa F.No.01/83/50/540/AM08/DES-IV RLA F.No.17/24/40/0075/AM07 Lic.No.1710001534 dated 2.2.2007
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC (Chem.Div.) vide their U.O.No. 14010/35/2010-Ch.II dated 22.3.2011, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Grand TCW (Containing 90% Stearic Diethanolamide), 9% of Oleyl Cetyl Alcohol Ethoxylate, 1% of Defoamer)	1 Kg	1. Stearic Acid 2. Ethylene Oxide 3. Diethanol Amine 4. Oleyl Cetyl Alcohol 5. Saftex JSA (Foam Control Agent)	0.800 Kg 0.08 Kg 0.156 Kg 0.01 Kg 0.01 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-349 NC No.51/11 Dated 23.3.11	M/ s Grand Organics (P) Ltd, Goa F.No.01/82/50/1070/AM07/DES-IV RLA F.No.17/24/40/0049/AM07 Lic.No.1710001433 dated 28.9.2006
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No. 14010/35/2010-Ch.II dated 22.3.2011, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Oxirane, Methyl, Polymer with Oxirane Grand 6010 (Propylene Glycol – 1000 Ethylene oxide 5 moles 13 mole Propylene Oxide condensate Mol. Weight 1974)	1 Kg	1. Polypropylene Glycol-1000	0.506 Kg
		2. Ethylene Oxide	0.110 Kg
		3. Propylene Oxide	0.381 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-350 NC No.51/11 Dated 23.3.11	M/ s Grand Organics (P) Ltd, Goa F.No.01/82/50/346/AM08/DES-IV RLA F.No.17/24/40/0016/AM08 Lic.No.1710001646 dated 16.5.2007
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No. 14010/35/2010-Ch.II dated 22.3.2011, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Calamine ROC Flakes (Stearic Acrylonitrile adduct of Diethylene Triamine with Acetic Acid)	1 Kg	1. Diethylene Triamine	0.158 Kg
		2. Stearic Acid	0.654 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-351 NC No.51/11 Dated 23.3.11	M/ s Neogen Chemicals Ltd, Mumbai F.No.01/83/50/828/AM04/DES-IV RLA F.No.03/24/40/2381/AM04 Lic.No.0310261595 dated 30.3.2004
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem. Div) vide U.O.No.Nil dated 22.3.2011, the Committee decided to amend the description of Export Item to read as under:-

Export Item

From	To
N-Propyl Bromide 90%	N-Propyl Bromide Stabilized

The quantity and other description mentioned in the minutes of ALC M.No. 02/83 dated 28.4.2004 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-352 NC No.51/11 Dated 23.3.11	M/ s Neogen Chemicals Ltd, Mumbai F.No.01/83/50/122/AM04/DES-IV RLA F.No.03/24/40/2279/AM03 Lic.No.0310192966 dated 3.4.2003
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem. Div) vide U.O.No.Nil dated 23.3.2011, the Committee decided to amend the description of Export Item to read as under:-

Export Item

From	To
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Lithium Sulfate Anhydrous	Lithium Sulfate
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The quantity and other description mentioned in the minutes of ALC M.No. 28/04 dated 15.10.2003 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-353 NC No.51/11 Dated 23.3.11	M/ s Neogen Chemicals Ltd, Mumbai F.No.01/83/50/923/AM04/DES-IV RLA F.No.03/24/40/1366/AM04 Lic.No.0310231554 dated 17.10.2003
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem. Div) vide U.O.No.Nil dated 23.3.2011, the Committee decided to amend the description of Export Item to read as under:-

Export Item

From	To
Lithium Sulfate Anhydrous	Lithium Sulfate

The quantity and other description mentioned in the minutes of ALC M.No. 38/83 dated 7.1.2004 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-354 NC No.51/11 Dated 23.3.11	M/ s Neogen Chemicals Ltd, Mumbai F.No.01/83/50/750/AM04/DES-IV RLA F.No.03/24/40/758/AM04 Lic.No.0310221437 dated 28.8.2003
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem. Div) vide U.O.No.Nil dated 23.3.2011, the Committee decided to amend the description of Export Item to read as under:-

Export Item

From	To
Lithium Sulfate Anhydrous	Lithium Sulfate

The quantity and other description mentioned in the minutes of ALC M.No. 39/83 dated 14.1.2004 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-355 NC No.51/11 Dated 23.3.11	M/ s Neogen Chemicals Ltd, Mumbai F.No.01/83/50/205/AM03/DES-IV RLA F.No.03/24/40/1568/AM03 Lic.No.0310176777 dated 7.1.2003
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem. Div) vide U.O.No.Nil dated 23.3.2011, the Committee decided to amend the description of Export Item to read as under:-

Export Item

From	To
N-Propyl Bromide 90%	N-Propyl Bromide Stabilized – Bromosolve-EC

The quantity and other description mentioned in the minutes of ALC M.No. 28/04 dated 15.10.2003 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-356 NC No.51/11 Dated 23.3.11	M/ s Neogen Chemicals Ltd, Mumbai F.No.01/83/50/557/AM04/DES-IV RLA F.No.03/24/40/524/AM04 Lic.No.0310212607 dated 7.7.2003
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem. Div) vide U.O.No.Nil dated 23.3.2011, the Committee decided to amend the description of Export Item to read as under:-

Export Item

From	To
Lithium Sulfate Monohydrate	Lithium Sulfate

The quantity and other description mentioned in the minutes of ALC M.No. 25/04 dated 24.9.2003 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-357 NC No.51/11 Dated 23.3.11	M/ s Rupana Paper Mills (P) Ltd, New Delhi F.No.01/83/50/836/AM10/DES-IV RLA F.No.05/24/40/431/AM10 Lic.No.0510257154 dated 29.1.2010
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The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No. Nil dated 22.3.2011, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Writing & Printing Paper, MG Poster Paper, Copier paper, Tissue Paper	1 Kg	1. Waste paper (All Types) 2. As per application to 13	1.39 Kg As applied for (up to 3% of FOB value)

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-358 NC No.51/11 Dated 23.3.11	M/ s Rupana Paper Mills (P) Ltd, New Delhi F.No.01/83/50/356/AM10/DES-IV RLA F.No.05/24/40/186/AM10 Lic.No.0510246893 dated 29.7.2010
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The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No. Nil dated 22.3.2011, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
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Writing & Printing Paper, MG Poster Paper, Copier paper, Tissue Paper	1 Kg	1. Waste paper (All Types) 2. As per application to 13	1.39 Kg As applied for (up to 3% of FOB value)
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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-359 NC No.51/11 Dated 23.3.11	M/ s Galaxy Surfactants Ltd, Raigad F.No.01/83/50/592/AM08/DES-IV RLA F.No.03/94/40/0053/AM08 Lic.No.0310431477 dated 4.6.2007
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The Committee considered the case as per agenda . As per verbal recommendation of Deptt. of C&PC(Chem. Div) dated Nil, the Committee decided to rectify the description of import item No. 2 and restore the import item S.No.3 to read as under:-

Import Item

S.No.	From	To
1.	Glycerine – 0.118 Kg	Glycerine – 0.118 Kg
2.	C8-C18 Fatty Acid - 0.359 Kg	Coconut Fatty Acid – 0.359 kg
3.	Ethylene Oxide – 0.394 Kg	HDPE Granules – As per packing policy

The quantity and other description mentioned in the minutes of ALC M.No. 41/83 dated 16.1.2008 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-360 NC No.51/11 Dated 23.3.11	M/ s Galaxy Surfactants Ltd, Raigad F.No.01/83/50/861/AM10/DES-IV RLA F.No.03/94/40/315/AM10 Lic.No.0310548570 dated 1.12.2009
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The Committee considered the case as per agenda. The representative of Deptt. Of C&PC (Chem.Div) present in the meeting and on the basis of verbal recommendation dated 23/3/2011 stating that there is no scope for enhancement of quantity of import. The Committee decided to maintain status quo..

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-361 NC No.51/11 Dated 23.3.11	M/ s United Phosphorous Ltd, Mumbai F.No.01/83/50/1204/AM09/DES-IV RLA F.No.03/95/40/338/AM09 Lic.No.031482508 dated 13.8.2008
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The Committee considered the case as per agenda . As per verbal recommendation of Deptt. of C&PC (Chem. Div) dated 23.3.2011, the Committee decided to amend the unit of measurement (UOM) from Kg to Litre in the Export quantity, as under:-

Export Quantity

From	To
1 Kg	1 Litre

The quantity and other description mentioned in the minutes of ALC M.No. 1/83 dated 1.4.2009 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-362 NC No.51/11 Dated 23.3.11	M/ s Liberty Whiteware Ltd, New Delhi F.No. 01/83/50/ 708/AM09/DES-IV 1) RLA F.No.05/94/40/326/AM09 Lic.No.0510226237 dated 26.8.2008
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The Committee considered the case as per agenda. On the basis of written recommendation offered by the representative of DIPP dated 23.3.2011, the Committee decided to call for the following information from the firm as under:-

1. Furnish Central Excise data for production and consumption related with the licence.

Accordingly the case may be re-listed on 6.4.2011

Case No M-362(A) NC No.51/11 Dated 23.3.11	M/ s Indokem Ltd, Mumbai F.No.01/82/50/762/AM06/DES-IV RLA F.No.03/94/40/742/AM06 Lic.No.0310350958 dated 10.10.2005
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem. Div) vide U.O.No.Nil dated 23.3.2011, the Committee decided to amend the quantity of Import Item S.No.1 and Import Item S.No. 2 to read as under:-

Import Item

S.No.1	From	To
1.	1,4 Diamino Anthraquinone - 0.0460 Kg	1,4 Diamino Anthraquinone - 0.460 Kg
2.	Chloro Anthraquinone - 0.829 Kg	1 Chloro Anthraquinone – 0.829 Kg

The other quantity and description mentioned in the minutes of ALC M.No.39/82 dated 4.1.2006 and 18/10 dated 29.7.2009 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 51/83-ALC1/2010 **MEETING DATE** : 23.03.2011

1	Case No.:6/20/83-ALC1/2008	Party Name:ST. ANNES CASHEW INDUSTRIES	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/00638/AM09/	RLA File :53/81/040/00002/AM09/	Lic.No/Date:5310006105 01.08.2008	Defer Date:20.04.2011
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 20.4.2011.			

	Case No.:45/51/83-ALC1/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Approved
	HQ File :01/83/050/01036/AM11/	RLA File :03/94/040/00834/AM09/	Lic.No/Date:0310496375	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No. 14010/94/2010-Ch.II dated 7.4.2008, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Chemical Dispersant PX 3871 Mixed Pentyl Tridecyl Polyborate Ester	1 Kg	As approved by Norms Committee-IV	-Do-

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:22/7/83-ALC1/2010	Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
HQ File :01/83/050/00113/AM11/	RLA File :07/21/040/00485/AM10/	Lic.No/Date:0710066856 07.09.2009	Defer Date:20.04.2011
Decision :The Committee considered the case as per agenda. On the basis of wrirten comments offered by the representative of M/o Steel dated 14.3.2011, the Committee noted since the firm has been repeatedly obtaining advance authorization, it was decided to advise the firm to apply for norms as per prescribed policy. For this purpose, the Committee decided to call for the Consumption figure of input materials against export of Silicon Carbide Refractories. A letter issued on 5.4.2011. Accordingly the case may be re-listed on 20.4.2011			

Case No.:77/51/83-ALC1/2010	Party Name:SONI POLYMERS PVT. LTD.	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
HQ File :01/83/050/01068/AM11/	RLA File :50/24/040/00012/AM10/	Lic.No/Date:5010000234 21.01.2010	Defer Date:20.04.2011
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 4.4.2011. Accordingly the case may be relisted on 20.4.2011			

Case No.:6/40/85-ALC3/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Approved
HQ File :01/85/050/00209/AM10/	RLA File :02/24/040/00207/AM10/	Lic.No/Date:0210136859 22.01.2010	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written comments forwarded by DC(MSME) vide U.O.No.23(1)/2010-Chem. dated 23.3.2011 the Committee decided to approve the case on repeat basis as under:-			

5	Export Item	Qty.	Import Item	Qty.
	Coal Tar Pitch (Binder Pitch) (1) (softening point – 111-117 Deg. C (2) Quinoline insoluble 8-15% max. (3) Toluene insoluble 36% Min.)	1.0 Kg	Coal Tar Pitch (Hard Pitch) (1) (Softening point – 80-100 Deg. C (2) Quinoline insoluble 12% max. (3) Toluene insoluble 28% max	1.25 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

6	Case No.:5/40/85-ALC3/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Approved
	HQ File :01/85/050/00208/AM10/	RLA File :02/24/040/00205/AM10/	Lic.No/Date:0210136858 22.01.2010	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written comments forwarded by DC(MSME) vide U.O.No.23(1)/2010-Chem. dated 23.3.2011 the Committee decided to approve the case on repeat basis as under:-				
	Export Item	Qty.	Import Item	Qty.
	Coal Tar Pitch (Binder Pitch) (1) (softening point – 111-117 Deg. C (2) Quinoline insoluble 8-15% max. (3) Toluene insoluble 36% Min.)	1.0 Kg	Coal Tar Pitch (Hard Pitch) (1) (Softening point – 80-100 Deg. C (2) Quinoline insoluble 12% max. (3) Toluene insoluble 28% max	1.25 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

7	Case No.:4/40/85-ALC3/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Approved
	HQ File :01/85/050/00207/AM10/	RLA File :02/24/040/00203/AM10/	Lic.No/Date:0210136855 22.01.2010	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written comments forwarded by DC(MSME) vide U.O.No.23(1)/2010-Chem. dated 23.3.2011 the Committee decided to approve the case on repeat basis as under:-				
	Export Item	Qty.	Import Item	Qty.
	Coal Tar Pitch (Binder Pitch) (1) (softening point – 111-	1.0 Kg	Coal Tar Pitch (Hard Pitch) (1) (Softening point – 80-100 Deg. C (2) Quinoline insoluble 12% max.	1.25 Kg

117 Deg. C (2) Quinoline insoluble 8-15% max. (3) Toluene insoluble 36% Min.)	(3) Toluene insoluble 28% max	
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

8	Case No.:17/2/83-ALC1/2010	Party Name:PIRAMAL HEALTHCARE LTD.(FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/00017/AM11/	RLA File :03/95/040/00650/AM10/	Lic.No/Date:0310558976 08.02.2010	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of DBT on 4.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 20.4.2011.			

9	Case No.:1/3/83-ALC1/2010	Party Name:K K POLYCOLOR (I) LTD.	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/00036/AM11/	RLA File :02/24/040/00224/AM10/	Lic.No/Date:0210140651 07.04.2010	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 25.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 20.4.2011.			

10	Case No.:9/47/83-ALC1/2010	Party Name:LUCKY FORMS PVT. LTD.,	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/00920/AM11/	RLA File :03/95/040/00003/AM11/	Lic.No/Date:0310568673 08.04.2010	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 8.3.2011. Accordingly the case may be relisted on 20.4.2011			

11	Case No.:17/3/83-ALC1/2010		Party Name:SYNTHITE INDUSTRIES LIMITED		Meet No/Date:51/83-ALC1/2010 23.03.2011		Status:Case Approved	
	HQ File :01/83/050/00052/AM11/		RLA File :10/24/040/00143/AM10/		Lic.No/Date:1010038149 09.04.2010		Defer Date:	
	Decision : The Committee considered the case as per agenda. On the basis of written comments provided of Spices Board vide Letter No.MKT/FNP/01/09-10/8286 dt. 21.2.2011 stating that the weighted average yield comes to 7.69% whereas the firm has applied at 10% yield, the Committee decided to approve the case at 10% yield as under:-							
	Item of Export		Qty	Item of Import		Qty		
	Oleoresin Black Pepper		15.38 MT	Light Black Pepper (Light		153.80 MT		

Berries)

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

12	Case No.: 15/27/83-ALC1/2010	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status: Case Approved
	HQ File :01/83/050/00458/AM11/	RLA File :30/24/040/00010/AM11/	Lic.No/Date:3010067266 03.06.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No. 15022/8/2010-Ch.II dated 3.3.2011, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Dichlorvos 76% EC	1 Kg	1. Dichlorvos Technical 90% 2. Emulsifiers (non-ionic) 3. Solvent (Xylene)	0.820 Kg 0.150 kg 0.030 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

13	Case No.: 5/11/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status: Case Deferred
	HQ File :01/83/050/00138/AM11/	RLA File :10/24/040/00016/AM11/	Lic.No/Date:1010038875 04.06.2010	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 20.4.2011.			

14	Case No.: 7/11/83-ALC1/2010	Party Name:VPAC CARTONS INDIA PVT LTD.,	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status: Case Deferred
	HQ File :01/83/050/00140/AM11/	RLA File :07/24/040/00063/AM11/	Lic.No/Date:0710072041 07.06.2010	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 5.1.2011 issued by this office. Reminder issued on 4.4.2011. Accordingly the case may be re-listed on 20.4.2011..			

15	Case No.: 10/11/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status: Case Deferred
	HQ File :01/83/050/00143/AM11/	RLA File :10/24/040/00018/AM11/	Lic.No/Date:1010038934 08.06.2010	Defer Date:20.04.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 20.4.2011.

16	Case No.: 33/23/83-ALC1/2010	Party Name:STYLAM INDUSTRIES LTD.,	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status: Case Deferred
	HQ File :01/83/050/00404/AM11/	RLA File :22/24/040/00009/AM11/	Lic.No/Date:2210010075 15.06.2010	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 11.3.2011 issued by Deptt. of C&PC(PC.Div.). Reminder issued on 27.4.2011. Accordingly the case may be re-listed on 20.4.2011..			

17	Case No.: 19/27/83-ALC1/2010	Party Name:INDIA GLYCOLS LTD.,	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status: Case Deferred
	HQ File :01/83/050/00462/AM11/	RLA File :05/23/040/00018/AM11/	Lic.No/Date:0510266160 15.06.2010	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and application refer to TA (PC.Div.) on 11.1.11. and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 20.4.2011.			

18

Case No.:20/27/83-ALC1/2010	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Approved
HQ File :01/83/050/00463/AM11/	RLA File :30/24/040/00015/AM11/	Lic.No/Date:3010067743 25.06.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No. 15022/8/2010-Ch.II dated 3.3.2011, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Acephate 50% SC	1 Kg	1. Acephate Technical 95%	0.510 Kg
		2. Ethoxylated Derivative of Styrylated Phenols	0.015 Kg
		3. Ethoxylated Polymethacrylated in Propylene Glycol and Water	0.045 Kg
		4. Trihydroxy Propane	0.080 Kg
		5. Xanthane Gum	0.100 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.: 3/51/83-ALC1/2010	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status: Case Deferred
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19	HQ File :01/83/050/00994/AM11/	RLA File :03/95/040/00235/AM11/	Lic.No/Date:0310580858 28.06.2010	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 20.4.2011.			

20	Case No.:5/51/83-ALC1/2010	Party Name:HERANBA INDUSTRIES LTD.	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/00996/AM11/	RLA File :03/94/040/00231/AM11/	Lic.No/Date:0310580976 28.06.2010	Defer Date:20.04.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.4.2011				

21	Case No.:5/31/83-ALC1/2010	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/00553/AM11/	RLA File :34/24/040/00063/AM11/	Lic.No/Date:3410027372 29.06.2010	Defer Date:20.04.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt of C&PC(Chem.Div.) on 2.11.2010 and defer consideration of the case for four weeks. Comments awaited.. Accordingly the case may be re-listed on 20.4.2011.				

22	Case No.:4/51/83-ALC1/2010	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/00995/AM11/	RLA File :03/94/040/00257/AM11/	Lic.No/Date:0310581447 30.06.2010	Defer Date:20.04.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 20.4.2011.				

23	Case No.:28/51/83-ALC1/2010	Party Name:CHAMPA PURIE-CHEM INDS	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/01019/AM11/	RLA File :34/24/040/00099/AM11/	Lic.No/Date:3410027641 05.08.2010	Defer Date:20.04.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.4.2011				

	Case No.:32/27/83-ALC1/2010	Party Name:UNI KLINGER LIMITED,	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/00475/AM11/	RLA File :31/24/040/00097/AM11/	Lic.No/Date:3110044376	Defer

24			17.08.2010	Date:20.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 12.11.2010 issued by this office. Reminder issued on 7.2.2011. Accordingly the case may be re-listed on 20.4.2011..			

25	Case No.:25/51/83-ALC1/2010	Party Name:K.PATEL CHEMO PHARMA PVT LTD	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/01016/AM11/	RLA File :03/94/040/00317/AM11/	Lic.No/Date:0310588447 19.08.2010	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 20.4.2011.			

26	Case No.:32/51/83-ALC1/2010	Party Name:FUSO GLASS INDIA PVT.LTD.	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/01023/AM11/	RLA File :04/24/040/00037/AM11/	Lic.No/Date:0410116441 19.08.2010	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 20.4.2011.			

27	Case No.:31/27/83-ALC1/2010	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/00474/AM11/	RLA File :30/24/040/00023/AM11/	Lic.No/Date:3010068982 20.08.2010	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and sent to Deptt. of C&PC(Chem Div) on 31.1.2011. Comments awaited. Accordingly the case may be re-listed on 20.4.2011.			

28	Case No.:2/23/83-ALC1/2010	Party Name:ITC LIMITED	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Approved
	HQ File :01/83/050/00373/AM11/	RLA File :09/70/040/00052/AM11/	Lic.No/Date:0910043318 30.08.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that M/s ITC Ltd, Secunderabad vide letter dated 27/1/2011 has intimated that the licence has been issued on repeat basis. In view of this the Committee decided to withdraw the case from on line Agenda..			

29	Case No.:3/23/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/00374/AM11/	RLA File :10/24/040/00044/AM11/	Lic.No/Date:1010039950 30.08.2010	Defer Date:20.04.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 20.4.2011.

30	Case No.: 4/23/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/00375/AM11/	RLA File :10/24/040/00046/AM11/	Lic.No/Date:1010039951 30.08.2010	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 20.4.2011.			

31	Case No.: 1/39/83-ALC1/2010	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/00705/AM11/	RLA File :34/24/040/00128/AM11/	Lic.No/Date:3410027979 16.09.2010	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 8.3.2011 issued by this office. Accordingly the case may be re-listed on 20.4.2011..			

32

Case No.:3/27/83-ALC1/2010	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Approved
HQ File :01/83/050/00446/AM11/	RLA File :03/95/040/00420/AM11/	Lic.No/Date:0310593152 21.09.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No. 14010/53/2006-Ch.II dated 1.3.2011, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Colour Pigment Powder (containing 85% Titanium Dioxide 15% Processing Aid)	1 Kg	1. Titanium Dioxide 2. Processing Aid (Acrylic Based)	0.858 Kg 0.151 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

33	Case No.: 31/51/83-ALC1/2010	Party Name:PRAKASH CHEMICALS INTERNATIONAL PVT. LIMITED	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/01022/AM11/	RLA File :34/24/040/00145/AM11/	Lic.No/Date:3410028040 21.09.2010	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.4.2011			

34	Case No.:74/51/83-ALC1/2010	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/01065/AM11/	RLA File :03/95/040/00462/AM11/	Lic.No/Date:0310593146 21.09.2010	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.4.2011			

35	Case No.:8/51/83-ALC1/2010	Party Name:LEXTER EXIM	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/00999/AM11/	RLA File :03/95/040/00477/AM11/	Lic.No/Date:0310593384 22.09.2010	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 20.4.2011.			

36

Case No.:6/27/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Approved
HQ File :01/83/050/00449/AM11/	RLA File :10/24/040/00052/AM11/	Lic.No/Date:1010040269 23.09.2010	Defer Date:
Decision : The Committee considered the case as per agenda. On the basis of written comments provided of Spices Board vide Letter No.MKT/FNT/01/09-10/8414 dt. 28.2.2011 stating that the weighted average yield comes to 0.90% whereas the firm has applied at 2.50% yield, the Committee decided to approve the case at 2.50% yield as under:-			
Item of Export	Qty	Item of Import	Qty
Oleoresin Turmeric C14 (CURCUMIN)	1.75 MT	Turmeric	70.15 MT
This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

37	Case No.:18/51/83-ALC1/2010	Party Name:HERANBA INDUSTRIES LTD.	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/01009/AM11/	RLA File :03/94/040/00413/AM11/	Lic.No/Date:0310593843 24.09.2010	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC (Chem.Div) on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 20.4.2011.			

Case No.:7/51/83-ALC1/2010	Party Name:KAYGEE-LOPAREX INDIA PVT.	Meet No/Date:51/83-ALC1/2010	Status:Case
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38		LTD.	23.03.2011	Deferred
	HQ File :01/83/050/00998/AM11/	RLA File :03/94/040/00592/AM11/	Lic.No/Date:0310594080 27.09.2010	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 20.4.2011.			

39	Case No.:19/51/83-ALC1/2010	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/01010/AM11/	RLA File :03/94/040/00590/AM11/	Lic.No/Date:0310594082 27.09.2010	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 20.4.2011.			

40	Case No.:33/27/83-ALC1/2010	Party Name:JUPITER LEYS PRIVATE LIMITED	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/00476/AM11/	RLA File :10/24/040/00054/AM11/	Lic.No/Date:1010040353 30.09.2010	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Spices Board on 24.1.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 20.4.2011.			

41	Case No.:79/51/83-ALC1/2010	Party Name:LUK PLASTCON LIMITED	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/01070/AM11/	RLA File :50/24/040/00009/AM11/	Lic.No/Date:5010000397 01.10.2010	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.4.2011			

42	Case No.:20/51/83-ALC1/2010	Party Name:SEQUENT SCIENTIFIC LTD	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/01011/AM11/	RLA File :03/95/040/00402/AM11/	Lic.No/Date:0310596114 11.10.2010	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 20.4.2011.			

	Case No.:9/51/83-ALC1/2010	Party Name:MIHIR CHEMICAL INDUSTRIES PVT LTD	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Approved
	HQ File :01/83/050/01000/AM11/	RLA File :03/95/040/00539/AM11/	Lic.No/Date:0310596417	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No. 14010/49/2009-Ch.III dated 27.7.2010, the Committee decided to approve the case on repeat basis as under:-

Export Item	Qty.	Import Item	Qty.
Optical Whitening Agent / Optima Brightening Agent/ Ultra wite RN-1. (Containing : 1,4 Bis (O-Cyanostyryl) Benzene 21%)	1 Kg	1. 1,4 Bis (O-Cyanostyryl) Benzene 2. Vinyl Pyrollidon Co-Polymer (Solid content 30% in Aqueous solution)	0.214 Kg 0.082 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

44	Case No.:17/51/83-ALC1/2010	Party Name:ASHA PENN COLOR PVT.LTD.	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/01008/AM11/	RLA File :03/94/040/00632/AM11/	Lic.No/Date:0310596937 14.10.2010	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 20.4.2011.			

45	Case No.:29/51/83-ALC1/2010	Party Name:ALOK INDUSTRIES	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/01020/AM11/	RLA File :05/24/040/00104/AM10/	Lic.No/Date:0510275565 22.10.2010	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.4.2011			

46	Case No.:33/51/83-ALC1/2010	Party Name:ALOK INDUSTRIES	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/01024/AM11/	RLA File :05/23/040/00170/AM10/	Lic.No/Date:0510275567 22.10.2010	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 20.4.2011.			

	Case No.:75/51/83-ALC1/2010	Party Name:ALOK INDUSTRIES	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
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47	HQ File :01/83/050/01066/AM11/	RLA File :05/23/040/00031/AM11/	Lic.No/Date:0510275568 22.10.2010	Defer Date:20.04.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 20.4.2011.				

48	Case No.:76/51/83-ALC1/2010	Party Name:ALOK INDUSTRIES	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/01067/AM11/	RLA File :05/24/040/00130/AM10/	Lic.No/Date:0510275566 22.10.2010	Defer Date:20.04.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.4.2011				

49	Case No.:13/31/83-ALC1/2010	Party Name:COOL COSMETICS [P] LTD	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/00561/AM11/	RLA File :04/24/040/00191/AM11/	Lic.No/Date:0410118260 25.10.2010	Defer Date:20.04.2011
Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and sent to Deptt. of C&PC(PC Div) on 7.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 20.4.2011.				

50	Case No.:14/31/83-ALC1/2010	Party Name:SERVO PLASTICHEM PRIVATE LIMITED	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/00562/AM11/	RLA File :02/24/040/00125/AM11/	Lic.No/Date:0210149640 26.10.2010	Defer Date:20.04.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and application refer to Deptt. Of C&PC(PC Div.)on 5.1.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 23.3.2011.				

51	Case No.:15/31/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/00563/AM11/	RLA File :08/24/040/00135/AM11/	Lic.No/Date:0810093398 26.10.2010	Defer Date:20.04.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 20.4.2011.				

	Case No.:30/51/83-ALC1/2010	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Approved
	HQ File :01/83/050/01021/AM11/	RLA File :07/21/040/00563/AM11/	Lic.No/Date:0710075111 28.10.2010	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No.Nil dated 23.3.2011, the Committee decided to approve the case as under:-

Export Item:

As per application

Import Item

S.No.	Description of Item	Quantity
1.	Triwall 7 Ply Heavy Duty Corrugated Board of Rel. GSM	1 sq. meter/sq. meter content in export

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

53	Case No.:6/51/83-ALC1/2010	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/00997/AM11/	RLA File :03/94/040/00661/AM11/	Lic.No/Date:0310599370 29.10.2010	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 20.4.2011.			

54	Case No.:13/51/83-ALC1/2010	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/01004/AM11/	RLA File :03/94/040/00666/AM11/	Lic.No/Date:0310599378 29.10.2010	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 20.4.2011.			

55	Case No.:78/51/83-ALC1/2010	Party Name:VIC INDUSTRIES,	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/01069/AM11/	RLA File :17/24/040/00012/AM11/	Lic.No/Date:1710003554 29.10.2010	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 20.4.2011.			

56	Case No.:50/51/83-ALC1/2010	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Approved
	HQ File :01/83/050/01041/AM11/	RLA File :04/24/040/00207/AM11/	Lic.No/Date:0410118625 04.11.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No. 14010/51/2006-Ch.II dated 31.1.2011, the Committee decided to approve the case on repeat basis as under:-			
	Export Item	Qty.	Import Item	Qty.
	Composize-CRE (Cationic Rosin Emulsion). Solid content 35%	1 Kg	1. Gum Rosin Abeitic Acid 2. Fumaric Acid 3. Bewoten C 410 Aqueous Solution of Polymeric Quarternary Amine	0.136 Kg 0.005 Kg 0.0345 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

57

Case No.:42/51/83-ALC1/2010	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Approved
HQ File :01/83/050/01033/AM11/	RLA File :07/21/040/00584/AM11/	Lic.No/Date:0710075296 09.11.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No.Nil dated 23.3.2011, the Committee decided to approve the case as under:-			
<u>Export Item:</u>			
As per application			
<u>Import Item</u>			
S.No.	Description of Item	Quantity	
1.	Triwall 7 Ply Heavy Duty Corrugated Board of Rel. GSM	1 sq. meter/sq. meter content in export	
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:46/51/83-ALC1/2010	Party Name:KRISHI RASAYAN EXPORTS PVT. LTD.,	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
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58	HQ File :01/83/050/01037/AM11/	RLA File :02/24/040/00141/AM11/	Lic.No/Date:0210150410 11.11.2010	Defer Date:20.04.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 20.4.2011.				

59	Case No.:72/51/83-ALC1/2010	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/01063/AM11/	RLA File :03/95/040/00632/AM11/	Lic.No/Date:0310600877 11.11.2010	Defer Date:20.04.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 20.4.2011.				

60	Case No.:73/51/83-ALC1/2010	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/01064/AM11/	RLA File :03/95/040/00576/AM11/	Lic.No/Date:0310600872 11.11.2010	Defer Date:20.04.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 20.4.2011.				

61	Case No.:14/51/83-ALC1/2010	Party Name:HINDUSTAN UNILEVER LIMITED	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/01005/AM11/	RLA File :03/94/040/00279/AM11/	Lic.No/Date:0310601637 16.11.2010	Defer Date:20.04.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 20.4.2011.				

62	Case No.:1/35/83-ALC1/2010	Party Name:KHYATI CHEMICALS PVT. LTD.	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/00647/AM11/	RLA File :08/24/040/00246/AM11/	Lic.No/Date:0810093951 19.11.2010	Defer Date:20.04.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 4.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 20.4.2011.				

	Case No.:3/35/83-ALC1/2010	Party Name:AVERY DENNISON (INDIA) PVT.LTD.	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Approved
	HQ File :01/83/050/00649/AM11/	RLA File :05/23/040/00213/AM11/	Lic.No/Date:0510277662 23.11.2010	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No.Nil dated 23.3.2011, the Committee decided to approve the case on repeat basis as under:-

Export Item:

S.No.	Description of Item	Quantity
1.	Self Adhesive Paper 148 GSM+/-10% Adhesive Coating Wt. 17 GSM+/-15%	1 Sq. Meter

Import Item

S.No.	Description of Item	Quantity
1.	Uncoated paper 70 GSM+/-10%	1.04 sq. meter
2.	Glassine Base Paper 60 GSM+/-10%	1.05 sq. meter
3.	Solprene (Butadiene Styrene) Polymer	0.00286 Kg
4.	Wingtack (Hydrocarbon Resin)	0.00358 Kg
5.	Quintac (Styrene Isoprene Copolymer)	0.00242 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:10/51/83-ALC1/2010	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Approved
HQ File :01/83/050/01001/AM11/	RLA File :03/94/040/00773/AM11/	Lic.No/Date:0310602594 23.11.2010	Defer Date:

Decision : : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No. 14010/7/2009-Ch.II dated 6.10.2009, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
TANICOR PCR IN p (Synthetic Tanning Agent for Leather) Containing 17.4% of Sodium salt of Phenol Sulfonic Acid 51% of Basic Chromium Sulfate 23.6% of Sodium Formate	1 Kg	1. Phenol 2. Basic Chromium Sulphate Powder 3. Sodium Formate	0.08 Kg 0.510 Kg 0.236 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

65	Case No.: 11/51/83-ALC1/2010	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status: Case Approved
	HQ File :01/83/050/01002/AM11/	RLA File :03/94/040/00762/AM11/	Lic.No/Date:0310602481 23.11.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No. 14010/7/2009-Ch.II dated 12.10.2009, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Sodium Salt of Phenol & Cresol Sulfonic Acid Polymer with Formaldehyde, Urea and Sodium Bi Sulphite/Tanicor KW IN p	1 Kg	1. Phenol 2. Meta Para Cresol 3. Urea	0.172 Kg 0.172 Kg 0.083 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

66	Case No.: 12/51/83-ALC1/2010	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status: Case Deferred
	HQ File :01/83/050/01003/AM11/	RLA File :03/95/040/00614/AM11/	Lic.No/Date:0310603267 26.11.2010	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 20.4.2011.			

67	Case No.: 40/51/83-ALC1/2010	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status: Case Deferred
	HQ File :01/83/050/01031/AM11/	RLA File :07/24/040/00334/AM11/	Lic.No/Date:0710075665 26.11.2010	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 20.4.2011.			

68	Case No.: 5/39/83-ALC1/2010	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status: Case Deferred
	HQ File :01/83/050/00709/AM11/	RLA File :33/24/040/00010/AM11/	Lic.No/Date:3310017056 30.11.2010	Defer Date:20.04.2011

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 11.3.2011. Accordingly the case may be relisted on 20.4.2011

69	Case No.:39/51/83-ALC1/2010	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/01030/AM11/	RLA File :03/94/040/00774/AM11/	Lic.No/Date:0310604071 02.12.2010	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.4.2011			

70	Case No.:34/51/83-ALC1/2010	Party Name:TYTAN ORGANICS PVT. LTD.,	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/01025/AM11/	RLA File :03/95/040/00457/AM11/	Lic.No/Date:0310604479 03.12.2010	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.4.2011			

71

Case No.: 41/51/83-ALC1/2010	Party Name:ATUL LIMITED,	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status: Case Approved
HQ File :01/83/050/01032/AM11/	RLA File :08/24/040/00257/AM11/	Lic.No/Date:0810094388 06.12.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No. 14010/40/2006-Ch.II dated 30.3.2009, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Novatic Yellow GCM Powder New (C I Vat Yellow 2) (Dye content 29%)	1 Kg	Vat Yellow 2 CDP	0.290 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:48/51/83-ALC1/2010	Party Name:ATUL LIMITED,	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Approved
	HQ File :01/83/050/01039/AM11/	RLA File :08/24/040/00256/AM11/	Lic.No/Date:0810094387 06.12.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No. 14010/40/2006-Ch.II dated 30.3.2009, the Committee decided to approve the case as under:-			

Export Item	Qty.	Import Item	Qty.
Novatic Blue RSN Megaperle (C I Vat Blue 4) (Dye content 30.6%)	1 Kg	1. Vat Blue 2 CDP 2. Reax 85 A (Sodium Lignosulphonate)	0.315 Kg 0.612 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 80/51/83-ALC1/2010	Party Name:ATUL LIMITED,	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status: Case Deferred
HQ File :01/83/050/01071/AM11/	RLA File :08/24/040/00244/AM11/	Lic.No/Date:0810094386 06.12.2010	Defer Date:20.04.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 20.4.2011.			

Case No.: 44/51/83-ALC1/2010	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status: Case Deferred
HQ File :01/83/050/01035/AM11/	RLA File :13/24/040/00025/AM11/	Lic.No/Date:1310034005 07.12.2010	Defer Date:20.04.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 20.4.2011.			

Case No.: 52/51/83-ALC1/2010	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status: Case Deferred
HQ File :01/83/050/01043/AM11/	RLA File :03/95/040/00697/AM11/	Lic.No/Date:0310604859 07.12.2010	Defer Date:20.04.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 20.4.2011.			

Case No.: 53/51/83-ALC1/2010	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status: Case Deferred
HQ File :01/83/050/01044/AM11/	RLA File :03/95/040/00670/AM11/	Lic.No/Date:0310604867 07.12.2010	Defer Date:20.04.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 20.4.2011.			

Case No.: 37/51/83-ALC1/2010	Party Name:MICRO INKS LTD.	Meet No/Date:51/83-ALC1/2010	Status: Case
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		23.03.2011	Approved
HQ File :01/83/050/01028/AM11/	RLA File :03/95/040/00716/AM11/	Lic.No/Date:0310605163 08.12.2010	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide U.O.No.Nil dated 23.3.2011, the Committee decided to approve the case on repeat basis as under:-

Export Item

S.No.	Description of Item	Quantity
1.	UV Curable Over Print Varnish (65+/-2%, solid resin content)	1 Kg

Import Item

S.No.	Description of Item	Quantity
1.	Raw material of Epoxy Acrylate	---
1a.	Epoxy Resin	0.14256 Kg
1b.	Acrylic Acid	0.057028 Kg
1c.	Mono Ethyl Hydro Quinone	0.001345 Kg
1d.	Benzyl Dimethyl Amine	0.00269 Kg
1e	Relevant Reactive Monomer Viz., Tripropylene Glycol Diacrylate/ Trimethylol Propane Triacrylate/	0.0680 Kg
2.	Benzophenone	0.052 Kg
3.	Acrylic Acid	0.299 Kg
4.	Di Propylene Glycol	0.200 Kg
5.	Tri Methylol Propane	0.052 Kg
6.	Epoxidised Soya Oil Di Acrylate/Soya Acrylate/AGISYN TM 2020	0.041 Kg
7.	2-Hydroxy- 2 Methyl 1-Phenyl- 1 Propane/UV-1173	0.025 Kg
8.	Difunctional Reactive Amine Additive/Amine Acrylate/AGISYN TM 008	0.102 Kg
9.	Silicone Acrylate/Acrylate SZ 9137	0.003 Kg
10.	Silicone Glycol/Leveling Aid/Radadd 1024	0.006 Kg
11.	Mono Functional Reactive Amine Additive/Amine	0.051 Kg

	Synergist/AGI SYN TM002	
12.	Defoamer Aid/Silicone Acrylate/TEGORAD 2500	0.00026 Kg
Note: Raw materials of Epoxy acrylate are recommended as per SION S.No.A-2761 in proportionate of quantity requirement as 0.2691 gm. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE		

78	Case No.:36/51/83-ALC1/2010	Party Name:VICTORY CHEMICALS	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Approved
	HQ File :01/83/050/01027/AM11/	RLA File :03/95/040/00584/AM11/	Lic.No/Date:0310605412 09.12.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No. 14010/116/2006-Ch.II dated 23.3.2011, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Magnesium Hypophosphite	1 Kg	Sodium Hypophosphite	0.900 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

79	Case No.:43/51/83-ALC1/2010	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/01034/AM11/	RLA File :33/24/040/00012/AM11/	Lic.No/Date:3310017114 09.12.2010	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 20.4.2011.			

80	Case No.:47/51/83-ALC1/2010	Party Name:MV AGRO CHEMICALS	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/01038/AM11/	RLA File :35/24/040/00033/AM11/	Lic.No/Date:3510032228 09.12.2010	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.4.2011			

81	Case No.:35/51/83-ALC1/2010	Party Name:SHYAM CHEMICALS PRIVATE LIMITED	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/01026/AM11/	RLA File :03/95/040/00616/AM11/	Lic.No/Date:0310605958 13.12.2010	Defer Date:20.04.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.4.2011

82	Case No.: 2/39/83-ALC1/2010	Party Name:SINGHVI PAPER PRODUCTS PRIVATE LIMITED	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/00706/AM11/	RLA File :04/24/040/00201/AM11/	Lic.No/Date:0410119806 14.12.2010	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 20.4.2011.			

83	Case No.: 10/39/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/00714/AM11/	RLA File :17/24/040/00160/AM08/	Lic.No/Date:1710003608 14.12.2010	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 25.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 20.4.2011.			

84	Case No.: 11/39/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/00715/AM11/	RLA File :17/24/040/00130/AM08/	Lic.No/Date:1710003609 14.12.2010	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 25.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 20.4.2011.			

85	Case No.: 13/39/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/00717/AM11/	RLA File :17/24/040/00110/AM09/	Lic.No/Date:1710003612 14.12.2010	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 4.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 20.4.2011.			

86	Case No.: 14/39/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/00718/AM11/	RLA File :17/24/040/00096/AM09/	Lic.No/Date:1710003613 14.12.2010	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 25.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 20.4.2011.			

87	Case No.:49/51/83-ALC1/2010	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/01040/AM11/	RLA File :07/21/040/00686/AM11/	Lic.No/Date:0710075986 14.12.2010	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 20.4.2011.			

88	Case No.:54/51/83-ALC1/2010	Party Name:PIRAMAL HEALTHCARE LTD.(FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/01045/AM11/	RLA File :03/95/040/00718/AM11/	Lic.No/Date:0310606300 14.12.2010	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DBT on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 20.4.2011.			

89	Case No.:3/39/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/00707/AM11/	RLA File :10/24/040/00063/AM11/	Lic.No/Date:1010041185 15.12.2010	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 20.4.2011.			

90	Case No.:4/39/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/00708/AM11/	RLA File :10/24/040/00062/AM11/	Lic.No/Date:1010041189 15.12.2010	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 20.4.2011.			

91	Case No.:15/39/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/00719/AM11/	RLA File :17/24/040/00157/AM08/	Lic.No/Date:1710003614 15.12.2010	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 20.4.2011.			

	Case No.:8/39/83-ALC1/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:51/83-ALC1/2010	Status:Case
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92			23.03.2011	Deferred
	HQ File :01/83/050/00712/AM11/	RLA File :09/24/040/00316/AM11/	Lic.No/Date:0910044739 16.12.2010	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 25.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 20.4.2011.			

93	Case No.:81/51/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/01072/AM11/	RLA File :17/24/040/00102/AM09/	Lic.No/Date:1710003617 16.12.2010	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 20.4.2011.			

94	Case No.:9/39/83-ALC1/2010	Party Name:HERBAL SUPPLEMENTS PVT. LTD.	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/00713/AM11/	RLA File :10/24/040/00079/AM11/	Lic.No/Date:1010041212 20.12.2010	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Spices Board on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 20.4.2011.			

95	Case No.:17/39/83-ALC1/2010	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/00721/AM11/	RLA File :33/24/040/00013/AM11/	Lic.No/Date:3310017204 20.12.2010	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 25.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 20.4.2011.			

96	Case No.:1/51/83-ALC1/2010	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/00992/AM11/	RLA File :03/95/040/00724/AM11/	Lic.No/Date:0310606903 20.12.2010	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 20.4.2011.			

97	Case No.:19/39/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/00723/AM11/	RLA File :17/24/040/00048/AM10/	Lic.No/Date:1710003630 21.12.2010	Defer Date:20.04.2011

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 20.4.2011.

98	Case No.:20/39/83-ALC1/2010	Party Name:ESSAR OIL LTD.,	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/00724/AM11/	RLA File :03/94/040/00702/AM11/	Lic.No/Date:0310607209 21.12.2010	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to PNG on 24.1.2011. Reminder issued on 25.2.2011. The case defer consideration of the for four weeks.. Accordingly the case may be re-listed on 20.4.2011.			

99	Case No.:21/39/83-ALC1/2010	Party Name:ESSAR OIL LTD.,	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/00725/AM11/	RLA File :03/94/040/00703/AM11/	Lic.No/Date:0310607215 21.12.2010	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to PNG on 24.1.2011. Reminder issued on 25.2.2011. The case defer consideration of the for four weeks.. Accordingly the case may be re-listed on 20.4.2011.			

100	Case No.:38/51/83-ALC1/2010	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/01029/AM11/	RLA File :02/24/040/00164/AM11/	Lic.No/Date:0210152400 21.12.2010	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.4.2011			

101	Case No.:27/51/83-ALC1/2010	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/01018/AM11/	RLA File :03/95/040/00759/AM11/	Lic.No/Date:0310607440 22.12.2010	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.4.2011			

102	Case No.:1/47/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/00912/AM11/	RLA File :17/24/040/00017/AM09/	Lic.No/Date:1710003647 23.12.2010	Defer Date:20.04.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.4.2011

103	Case No.: 16/51/83-ALC1/2010	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status: Case Deferred
	HQ File :01/83/050/01007/AM11/	RLA File :03/95/040/00786/AM11/	Lic.No/Date:0310607672 23.12.2010	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.4.2011			

104	Case No.: 55/51/83-ALC1/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status: Case Approved
	HQ File :01/83/050/01046/AM11/	RLA File :03/94/040/00810/AM11/	Lic.No/Date:0310607732 23.12.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No. 14010/50/2006-Ch.II dated 23.3.2011, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Lubricity Improver Trade Name – SR 2008 Containing 80% Oleic Acid 20% Aromatic Solvent (C ₁₀₋₂₀)	1 Kg	As approved by Norms Committee-IV	-Do-
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

105	Case No.: 56/51/83-ALC1/2010	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status: Case Deferred
	HQ File :01/83/050/01047/AM11/	RLA File :34/24/040/00217/AM11/	Lic.No/Date:3410028908 24.12.2010	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.4.2011			

106	Case No.: 57/51/83-ALC1/2010	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status: Case Deferred
	HQ File :01/83/050/01048/AM11/	RLA File :34/24/040/00219/AM11/	Lic.No/Date:3410028909 24.12.2010	Defer Date:20.04.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.4.2011

107	Case No.: 26/51/83-ALC1/2010	Party Name:STAR EARTH MINERALS PVT. LTD.	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status: Case Deferred
	HQ File :01/83/050/01017/AM11/	RLA File :03/95/040/00796/AM11/	Lic.No/Date:0310608034 27.12.2010	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 20.4.2011.			

108	Case No.: 15/51/83-ALC1/2010	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status: Case Deferred
	HQ File :01/83/050/01006/AM11/	RLA File :03/95/040/00620/AM11/	Lic.No/Date:0310608432 29.12.2010	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.4.2011			

109	Case No.: 51/51/83-ALC1/2010	Party Name:KUMAR ADHESIVE PVT LTD	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status: Case Deferred
	HQ File :01/83/050/01042/AM11/	RLA File :02/24/040/00170/AM11/	Lic.No/Date:0210152844 30.12.2010	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.4.2011			

110	Case No.: 65/51/83-ALC1/2010	Party Name:MAHARASHTRA ORGANO METALLIC CATALYSTS PVT.LTD.	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status: Case Deferred
	HQ File :01/83/050/01056/AM11/	RLA File :03/95/040/00801/AM11/	Lic.No/Date:0310608696 30.12.2010	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.4.2011			

111	Case No.: 70/51/83-ALC1/2010	Party Name:TARAK CHEMICALS LTD	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status: Case Deferred
	HQ File :01/83/050/01061/AM11/	RLA File :34/24/040/00248/AM11/	Lic.No/Date:3410029003 03.01.2011	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.4.2011			

112	Case No.:69/51/83-ALC1/2010	Party Name:COLOURTEX INDUSTRIES LIMITED	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/01060/AM11/	RLA File :03/94/040/00849/AM11/	Lic.No/Date:0310609285 04.01.2011	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.4.2011			

113	Case No.:67/51/83-ALC1/2010	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/01058/AM11/	RLA File :03/94/040/00884/AM11/	Lic.No/Date:0310609404 05.01.2011	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.4.2011			

114	Case No.:63/51/83-ALC1/2010	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/01054/AM11/	RLA File :03/95/040/00781/AM11/	Lic.No/Date:0310610016 07.01.2011	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.4.2011			

115	Case No.:62/51/83-ALC1/2010	Party Name:LEO LUBRICANTS PVT. LTD.	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/01053/AM11/	RLA File :03/95/040/00036/AM11/	Lic.No/Date:0310610039 07.01.2011	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.4.2011			

116	Case No.:64/51/83-ALC1/2010	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/01055/AM11/	RLA File :03/95/040/00332/AM11/	Lic.No/Date:0310609959 07.01.2011	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.4.2011			

	Case No.:68/51/83-ALC1/2010	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:51/83-ALC1/2010	Status:Case
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117			23.03.2011	Deferred
	HQ File :01/83/050/01059/AM11/	RLA File :03/95/040/00775/AM11/	Lic.No/Date:0310610022 07.01.2011	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 20.4.2011.			

118	Case No.:84/51/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/01075/AM11/	RLA File :08/24/040/00166/AM10/	Lic.No/Date:0810095325 07.01.2011	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 20.4.2011.			

119	Case No.:88/51/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/01079/AM11/	RLA File :08/24/040/00263/AM10/	Lic.No/Date:0810095323 07.01.2011	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.4.2011			

120	Case No.:89/51/83-ALC1/2010	Party Name:G S P CROP SCIENCE PVT. LTD.	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/01080/AM11/	RLA File :08/24/040/00280/AM11/	Lic.No/Date:0810095365 10.01.2011	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.4.2011			

121	Case No.:60/51/83-ALC1/2010	Party Name:ALBRIGHT & WILSON CHEMICALS INDIA LIMITED,	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/01051/AM11/	RLA File :03/94/040/00902/AM11/	Lic.No/Date:0310610927 13.01.2011	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.4.2011			

122	Case No.:1/43/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/00820/AM11/	RLA File :17/24/040/00094/AM09/	Lic.No/Date:1710003707 14.01.2011	Defer Date:20.04.2011

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 20.4.2011.

123	Case No.:2/43/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/00821/AM11/	RLA File :17/24/040/00103/AM09/	Lic.No/Date:1710003708 14.01.2011	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 20.4.2011.			

124	Case No.:3/43/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/00822/AM11/	RLA File :17/24/040/00021/AM11/	Lic.No/Date:1710003709 14.01.2011	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 20.4.2011.			

125	Case No.:4/43/83-ALC1/2010	Party Name:TESA TAPES (INDIA)PVT. LTD.	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/00823/AM11/	RLA File :03/95/040/00839/AM11/	Lic.No/Date:0310611304 17.01.2011	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 11.2.11. Accordingly the case may be relisted on 20.4.2011			

126	Case No.:61/51/83-ALC1/2010	Party Name:FILTRA CATALYSTS & CHEMICALS LTD.,	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/01052/AM11/	RLA File :03/94/040/00916/AM11/	Lic.No/Date:0310611759 19.01.2011	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.4.2011			

127	Case No.:2/51/83-ALC1/2010	Party Name:RUCHIKA CHEMICAL INDUSTRIES PVT. LTD.	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/00993/AM11/	RLA File :03/95/040/00853/AM11/	Lic.No/Date:0310612036 20.01.2011	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.4.2011			

128	Case No.:85/51/83-ALC1/2010	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/01076/AM11/	RLA File :30/24/040/00056/AM11/	Lic.No/Date:3010072200 20.01.2011	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 20.4.2011.			

129	Case No.:86/51/83-ALC1/2010	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/01077/AM11/	RLA File :30/24/040/00053/AM11/	Lic.No/Date:3010072198 20.01.2011	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.4.2011			

130	Case No.:87/51/83-ALC1/2010	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/01078/AM11/	RLA File :30/24/040/00054/AM11/	Lic.No/Date:3010072193 20.01.2011	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 20.4.2011.			

131	Case No.:90/51/83-ALC1/2010	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/01081/AM11/	RLA File :30/24/040/00055/AM11/	Lic.No/Date:3010072202 20.01.2011	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.4.2011			

132	Case No.:58/51/83-ALC1/2010	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/01049/AM11/	RLA File :03/94/040/00944/AM11/	Lic.No/Date:0310612198 21.01.2011	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.4.2011			

	Case No.:59/51/83-ALC1/2010	Party Name:CLARIANT CHEMICALS [INDIA]	Meet No/Date:51/83-ALC1/2010	Status:Case
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133		LTD	23.03.2011	Deferred
	HQ File :01/83/050/01050/AM11/	RLA File :03/94/040/00946/AM11/	Lic.No/Date:0310612202 21.01.2011	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 20.4.2011.			

134	Case No.:66/51/83-ALC1/2010	Party Name:RALLIS INDIA LIMITED	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/01057/AM11/	RLA File :03/95/040/00771/AM11/	Lic.No/Date:0310612113 21.01.2011	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.4.2011			

135	Case No.:82/51/83-ALC1/2010	Party Name:STYLAM INDUSTRIES LTD.,	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/01073/AM11/	RLA File :22/24/040/00085/AM11/	Lic.No/Date:2210010881 21.01.2011	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.4.2011			

136	Case No.:6/44/83-ALC1/2010	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/00829/AM11/	RLA File :03/94/040/00444/AM11/	Lic.No/Date:0310612427 24.01.2011	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 20.4.2011.			

137	Case No.:2/47/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/00913/AM11/	RLA File :17/24/040/00120/AM09/	Lic.No/Date:1710003752 08.02.2011	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.4.2011			

138	Case No.:3/47/83-ALC1/2010	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/00914/AM11/	RLA File :03/94/040/00928/AM11/	Lic.No/Date:0310615097 09.02.2011	Defer Date:20.04.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.4.2011

139	Case No.:4/47/83-ALC1/2010	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/00915/AM11/	RLA File :03/94/040/00945/AM11/	Lic.No/Date:0310615131 09.02.2011	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.4.2011			

140	Case No.:5/47/83-ALC1/2010	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/00916/AM11/	RLA File :03/94/040/00988/AM11/	Lic.No/Date:0310615216 10.02.2011	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 5.4.2011.. Accordingly the case may be relisted on 20.4.2011			

141	Case No.:6/47/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/00917/AM11/	RLA File :17/24/040/00097/AM09/	Lic.No/Date:1710003779 10.02.2011	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 5.4.2011. Accordingly the case may be relisted on 20.4.2011			

142	Case No.:7/47/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/00918/AM11/	RLA File :17/24/040/00035/AM10/	Lic.No/Date:1710003780 10.02.2011	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 5.4.2011. . Accordingly the case may be relisted on 20.4.2011			

143	Case No.:8/47/83-ALC1/2010	Party Name:S.M. CHEMICALS	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/00919/AM11/	RLA File :03/95/040/00897/AM11/	Lic.No/Date:0310615402 10.02.2011	Defer Date:05.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 5.4.2011. Accordingly the case may be relisted on 20.4.2011			

144	Case No.:10/47/83-ALC1/2010	Party Name:PUNE METAGRAPH	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/00921/AM11/	RLA File :31/24/040/00230/AM11/	Lic.No/Date:3110046900 11.02.2011	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 5.4.2011.. Accordingly the case may be relisted on 20.4.2011			

145	Case No.:11/47/83-ALC1/2010	Party Name:JUPITER LEYS PRIVATE LIMITED	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/00922/AM11/	RLA File :10/24/040/00111/AM11/	Lic.No/Date:1010041749 14.02.2011	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.4.2011			

146	Case No.:12/47/83-ALC1/2010	Party Name:MOHINI ORGANICS PVT. LTD.,	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/00923/AM11/	RLA File :03/95/040/00886/AM11/	Lic.No/Date:0310615948 14.02.2011	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.4.2011			

147	Case No.:13/47/83-ALC1/2010	Party Name:MAHARASHTRA ORGANO METALLIC CATALYSTS PVT.LTD.	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/00924/AM11/	RLA File :03/95/040/00909/AM11/	Lic.No/Date:0310615973 14.02.2011	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.4.2011			

148	Case No.:14/47/83-ALC1/2010	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/00925/AM11/	RLA File :03/94/040/00980/AM11/	Lic.No/Date:0310615986 14.02.2011	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.4.2011			

	Case No.:21/51/83-ALC1/2010	Party Name:DORF-KETAL CHEMICALS INDIA	Meet No/Date:51/83-ALC1/2010	Status:Case
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149		PVT.LTD.	23.03.2011	Deferred
	HQ File :01/83/050/01012/AM11/	RLA File :03/94/040/01100/AM11/	Lic.No/Date:0310620858 11.03.2011	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.4.2011			

150	Case No.:22/51/83-ALC1/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Approved
	HQ File :01/83/050/01013/AM11/	RLA File :03/94/040/01101/AM11/	Lic.No/Date:0310620865 11.03.2011	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No. 14010/94/2004-Ch.II dated 23.3.2011, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Chemical Dispersant PX 3847 (Containing 90% of Alkyl Thiadiazole and 10 of Iso Decyl Oxy Prpyl Amine)	1 Kg	As approved by Norms Committee- IV	-Do-
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

151	Case No.:23/51/83-ALC1/2010	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/01014/AM11/	RLA File :17/24/040/00006/AM11/	Lic.No/Date:1710003844 11.03.2011	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.4.2011			

152	Case No.:24/51/83-ALC1/2010	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/01015/AM11/	RLA File :17/24/040/00016/AM11/	Lic.No/Date:1710003845 11.03.2011	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.4.2011			

	Case No.:71/51/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
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153	HQ File :01/83/050/01062/AM11/	RLA File :10/24/040/00127/AM11/	Lic.No/Date:1010042112 14.03.2011	Defer Date:20.04.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.4.2011				

154	Case No.:83/51/83-ALC1/2010	Party Name:HERBAL SUPPLEMENTS PVT. LTD.	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/01074/AM11/	RLA File :10/24/040/00129/AM11/	Lic.No/Date:1010042123 15.03.2011	Defer Date:20.04.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.4.2011				

155	Case No.:91/51/83-ALC1/2010	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/01082/AM11/	RLA File :03/94/040/01082/AM11/	Lic.No/Date:0310621419 16.03.2011	Defer Date:20.04.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.4.2011				

156	Case No.:92/51/83-ALC1/2010	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/01083/AM11/	RLA File :03/94/040/01078/AM11/	Lic.No/Date:0310621423 16.03.2011	Defer Date:20.04.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.4.2011				

157	Case No.:93/51/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/01084/AM11/	RLA File :17/24/040/00090/AM09/	Lic.No/Date:1710003862 16.03.2011	Defer Date:20.04.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.4.2011				

158	Case No.:94/51/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/01085/AM11/	RLA File :17/24/040/00028/AM11/	Lic.No/Date:1710003863 16.03.2011	Defer Date:20.04.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.4.2011

159	Case No.:95/51/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:51/83-ALC1/2010 23.03.2011	Status:Case Deferred
	HQ File :01/83/050/01086/AM11/	RLA File :17/24/040/00029/AM11/	Lic.No/Date:1710003864 16.03.2011	Defer Date:20.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.4.2011			

Date:06.04.2011
Place:New Delhi

G. SARAVANAN
Foreign Trade Development Officer